

of land for sale to prospective house builders;

(b) whether this scheme has been accepted by the State Governments; and

(c) if so, which States have approached the Central Government for loans so far under this scheme?

The Deputy Minister of Works, Housing and Supply (Shri Anil K Chanda): (a) to (c) A Scheme for the bulk acquisition and development of land is being finalised. The details of the Scheme, together with the allocations to be made to them, will be communicated to the State Governments shortly.

Shri S. C. Samanta: May I know whether, over and above this acquisition and development, houses will also be built and sold to persons?

Shri Anil K Chanda: It is really to provide loan assistance to the State Governments to acquire land for the purpose of housing.

Shri S. C. Samanta: We are given to understand that 3½ per cent of interest will be charged within three years. May I know whether the State Governments take a long time to acquire the loans and, if so, whether three years will be sufficient?

Shri Anil K Chanda: Under the present scheme, it will not be three years, it will be spread out to eight years.

Shri S. A. Mehdi: May I know the amount sanctioned under this scheme?

Shri Anil K Chanda: The sanctioned amount would be about Rs 15 crores. The actual expenditure during the second Plan period will be about Rs 3 crores to Rs 4 crores.

Shri S. A. Mehdi: May I know whether the Government have earmarked about 50 acres near Moti Bagh to be requisitioned in this year or next year?

Shri Anil K Chanda: That is a different thing altogether. This is with

regard to the loan assistance to the State Governments.

Shri S. A. Mehdi: I am asking whether under this scheme the Government is taking over the land.

Shri Anil K. Chanda: As I said, it is not for any work to be done by the Central Government. It is just loan assistance to the various State Governments who want to acquire land on a large scale.

Shri Pahadia: May I know whether this scheme of acquisition and development of land for sale to prospective house-builders will be for the cities only or for the villages also?

Shri Anil K Chanda: It is mainly an urban scheme.

श्रेष्ठ बचल सिंह क्या मंत्री महोदय बसलाने की कृपा करेंगे कि जो जमीन स्टेट प्रपर्टी में मकान बनाने वालों से लेगी वह नो प्रॉफिट नो लॉस बैसिस पर ली जायगी वा इससे ली जायगी ?

Shri Anil K. Chanda: The details have not been worked out. But if it is for the benefit of co-operative house-building societies or for the subsidised industrial housing scheme, it will be on a no-profit-no-loss basis. But, if it is for some commercial or business purpose, it will not be on a no-profit-no-loss basis.

Shri Anthony Pillai: May I know whether the scheme stipulates that a particular portion of land will be reserved for the industrial housing co-operatives?

Shri Anil K Chanda: It is for the States concerned to decide.

Pakistanis in Jammu and Kashmir

*249 Shri D. C. Sharma: Will the Prime Minister be pleased to state—

(a) the number of Pakistani nationals who crossed into Jammu and Kashmir State during 1959, so far, and were arrested;

(b) how these figures compare with the corresponding period of 1958; and

(c) the steps taken to check infiltration?

The Deputy Minister of External Affairs (Shrimati Lakshmi Menon): (a) During the first 7½ months of 1959, 161 Pakistan Nationals and persons from Pakistan-occupied Kashmir infiltrated into Jammu and Kashmir and were apprehended.

(b) The figure for the corresponding period of 1958 is 182.

(c) Steps are taken to check infiltration and this is clear from the number of infiltrators apprehended

Shri D. C. Sharma: May I know whether the purpose of these infiltrations has been ascertained—whether they came to Kashmir to settle down there or whether it is for espionage purposes if it is for espionage purposes, may I know what steps are being taken to stop this kind of infiltration?

Mr. Speaker: The reply has already been given. The question is whether steps are being taken to prevent this. Perhaps he wants to know the object of the infiltration—whether they come there to settle down permanently and create trouble or not.

Shrimati Lakshmi Menon: I have no information.

Shri D. C. Sharma: May I know if these cases are handled by the U.N.O. observers also and, if so, in what way do they help us in this matter?

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): I take it that the United Nations observers have nothing to do with individual civilians coming over legally or illegally. They have to deal with the military forces on either side.

Shri Hem Barua: May I know whether the Government can give us the figures of those people who were engaged actually in espionage, if at all,

out of those who have infiltrated into Kashmir and have been apprehended so far?

Shri Jawaharlal Nehru: If the Government had that figure it could not give it. I have not in any way heard of Government giving public information of what they know about espionage.

श्री रघुनाथ सिंह: मैं यह जानना चाहता हूँ कि यह लोग अभी हिन्दुस्तान में हैं या फिर पाकिस्तान वापस भेज दिये गये।

श्री जवाहरलाल नेहरू: यह तो मैं नहीं कह सकता। बान यह है कि उन में से कुछ लोग जायद शरारत के इरादे से आते हैं। लेकिन अक्सर लोग आते हैं महज इस लिये कि इस तरह हालात जग ज्यादा अच्छे हैं, उधर तकनीक ज्यादा है। और अगर रास्ता बोल दिया जाय तो जायद बहुत से लोग आने लगे उधर से। तो कुछ कभी भेज दिये जाते हैं, कुछ जायद छोड़ भी दिये जाते हैं। यह काश्मीर की हुकूमत की मर्जी पर है।

Heavy Engineering Corporation

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*870 { Shri S. C. Samanta:
Shri Subodh Hansda:

Will the Minister of Commerce and Industry be pleased to lay a statement on the Table showing the progress made so far by the Heavy Engineering Corporation Limited?

The Minister of Industry (Shri Mansubhai Shah): A statement is placed on the Table of the House.

STATEMENT

The Heavy Engineering Corporation was registered under the Companies Act on 21st December, 1958, with an authorised capital of Rs. 30 crores, of which Rs. 10 crores have been issued and Rs. 90·04 lakhs have been paid up so far to start with. All the shares in the company are owned by